

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 733/94

Transfer Application No:

DATE OF DECISION: 12.10.94

S.U. Choudhari Petitioner

Shri S.A.Sawant Advocate for the Petitioners

Versus

1

Union of India and others Respondent

Shri V.S.Masurkar Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri P.P. Srivastava, Member (A)

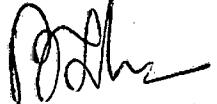
The Hon'ble Shri

1. To be referred to the Reporter or not ?

No

2. Whether it needs to be circulated to other Benches of  
the Tribunal ?

No

  
(P.P. Srivastava)  
Member (A)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 733/94

S.U. Choudhari

... Applicant.

V/s.

The Superintending Engineer (E)  
Civil Construction Wing,  
All India Radio, Nagpur.

Assistant Engineer (Elect.)  
Civil Construction Wing,  
All India Radio, Sub-Divn.I  
Nation Film Sangrahalaya,  
Law College Road, Pune : 4.

Union of India, through  
Secretary, Ministry of  
Information and Broadcasting  
All India Radio,  
Akashwani, Bhawan,  
New Delhi.

... Respondents.

CORAM: Hon'ble Shri P.P. Srivastava, Member (A)

Appearance:

Shri S.A. Sawant, counsel  
for the applicant.

Shri V.S. Masurkar, counsel  
for the respondents.

ORAL JUDGEMENT

Dated: 12.10.94

¶ Per Shri P.P. Srivastava, Member (A) ¶

The applicant was working as Assistant Wireman at Pune and was transferred to Panaji, Goa vide office order No. PES/Staff Position/94-95/83 dated 13.6.94. The applicant has pleaded that he should not be transferred as he had an handicapped son hence he should be kept at Pune.

2. Heard counsel for both the parties. I direct that the applicant will make an application to respondent No. 1 giving all the details of his difficulties and grievances within a period of one

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: 2 :

week from today. The application of the applicant will be considered by the respondents within a period of 15 days. The respondents are directed to pass a speaking order. The stay order granted would be in operation till the application of the applicant is disposed of by the respondents by a speaking order. With these directions the O.A. is disposed of. No order as to costs.

DASTI.

  
(P.P. Srivastava)  
Member (A)

NS